

(c) and (d). The approved outlay for the State of Uttar Pradesh is given below:-

Year	Outlay (Rs. crores)
1989-90	2800.00
1990-91	3200.00
1991-92	3710.00

As may be seen from the figures, there has been no reduction in outlay during 1992-93.

### Drinking Water in Delhi

1373. SHRI MADAN LAL KHURANA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the consumption of water and the production capacity of pura drinking water in Delhi at present;

(b) the measures being taken to remove the scarcity of water in Delhi;

(c) whether the colonies of Western Delhi are being supplied water through the Haiderpur plant;

(d) if so, the number of times and the dates on which the capacity of Haiderpur plant have been increased;

(e) whether the capacity of haiderpur plant have not been increased since long; and

(f) the extent of population increased in the Western Delhi during this period?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) The Delhi Water Supply & Sewage Disposal Undertaking has reported that against the installed capacity of 472 MGD on an average of 500 MGD drinking water is being produced/supplied. The present requirement of water is 6 25 MGD.

(b) As per statement given below.

(c) Yes, Sir.

(d) and (e). The D.W.S. & S.D.U. has reported that the existing 100 MGD Water Treatment Plant at Haiderpur was commissioned in phases. 25 MGD portion of the plant was commissioned during 1977-78. 50 MD portion was commissioned during 1978-79 and full capacity (100 MGD) in May, 1981. Work of 2nd 100 MGD Water Treatment Plant is nearing completion and its 1st phase of 50 MGD is likely to be ready in March, 1993.

(f) No such record is being mentioned by Delhi Water Supply & Sewage Disposal Undertaking.

### STATEMENT

(b) the short term and measures being taken are as under:-

(i) Construction of second 100 MGD Water Treatment Plant at Haiderpur for which the works is in advance stage of completion.

(ii) Construction of 40 M.G.D. Water Treatment Plant at Nagaloi for which the work has been started.

(iii) It is also proposed to set up a 20 M.G.D. Water Treatment Plant at Bawana, near Bawana Excepe.

(iv) 390 usecs of water has been allocated from storage of Tehri Dam which will be made available through Upper Ganaga Canal near Murad Nagar. This may not however be available in near future. It is proposed to set up 140 MCD Water Treatment Plant on the basis of release of 300 cusses of water from Tehri Dam under construction.

(v) The Project Report for the construction of Kishau Dam is not yet finalised. 0.5 MAF of water has been earmarked for Delhi's use in the storage of this dam.

(vi) The Project Report of Renuke Dam is not yet finalised, 0.37 MAF of waer has been earmarked for Delhi's use in the storage of this Dam.

[English]

### **Production of Light Transport Aircraft**

1374. SHRI PRITHVIRAJ D. CHAVAN: Will the PRIME MINISTER be pleased to state:

(a) whether the Government are considering any collaboration between the National Aeronautical Laboratory and the Myasishev Design Bureau of Russia for joint design and production of light transport aircraft (LTA);

(b) whether any protccol has recently been signed in this regard; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): (a) Under the Intergrated Long Term Programme (ILTP) of collaboration in science and technology, agreed to by the Government of India and Russia, National Aeronatical Laboratory (NAL), Bangalore has reached an understanding with M/s. Mysishchev design Bureau of Russia for collaboration on the development of Light Transport Aircraft, chiefly on a work-sharing basis.

(b) Draft working protocol, prepared by NAL and MDB, is yet to be signed.

(c) Does not arise.

### **Alienation of Tribal Lands**

1375. SHRI P. P. KALIAPERUMAL: Will the PRIME MINISTER be pleased to state:

(a) the States which have enacted legislation to prevent alienation of tribal lands;

(b) the area of land identified as transferred from tribal to non-tribal upto April 30, 1992, State-wise;

(c) the area of tribal land restored upto April 30, 1992, State-wise;

(d) the States which have not enacted legislation prohibiting alienation of tribal land; and

(e) the measrues taken by the Government for the prevention of alienation and restoration of tribal lands?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI RAMESHWAR THAKUR): (a) to (e). The information is being collected from the State Governments and will be laid on the tabel of the House.

### **Movement of Molasses**

1376. SHRICHANDRAPATTANAYAK: Will the PRIME MINISTER be pleased to state:

(a) whether the Government are considering to relax the Inter-State movement of molasses; and

(b) if so, the time by which it is likely to be relaxed?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI EDUARDO FALEIRO): (a) and (b). The matter is under consideration.

### **Development of Cities Under U.S.S.P.**

1377. SHRI HARISINGH CHAVDA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of cities in Gujarat State proposed to be developed under the Urban